

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 66/(MAH)/2016  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

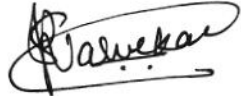
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.06.2017

NAME OF THE PARTIES: Mr. Muthu Balasubramanian Kumar  
V/s.  
M/s. Fortuna Engineering Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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12	Mr. Farhan Dubash a/w Mr. Rohaneel Mohile i/b. VBA Legal	Advocate, High Court Advocates for petitioners.	Ry.
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12.	Adv. Sweta Narvek. ar; for P. K. Pandya. & Co.		
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Order

CP No.66/397-398/NCLT/MB/MAH/2016

At request of the petitioner Counsel for withdrawal of the CP on the ground  
Share Certificates received by them, the Petition is dismissed as withdrawn.

Sd/-  
**V. NALLASENAPATHY**  
Member (Technical)

Sd/-  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)